

Bartkus Vs. Illinois

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Court : US Supreme Court

Decided On : Jan-06-1958

Appeal No. : 355 U.S. 281

Appellant : Bartkus

Respondent : illinois

Judgement :

BARTKUS v. ILLINOIS - 355 U.S. 281 (1958)
U.S. Supreme Court BARTKUS v. ILLINOIS, 355 U.S. 281 (1958) **355 U.S. 281**

BARTKUS v. ILLINOIS.
CERTIORARI TO THE SUPREME COURT OF ILLINOIS.
No. 39.
Argued November 19, 1957.
Decided January 6, 1958.

7 Ill. 2d 138, 130 N. E. 2d 187, affirmed by an equally divided Court.

Walter T. Fisher, acting under appointment by the Court, 352 U.S. 958, argued the cause and filed a brief for petitioner.

William C. Wines, Assistant Attorney General of Illinois, argued the cause for respondent. With him on the brief were Latham Castle, Attorney General, and Theodore G. Maheras, Assistant Attorney General.

PER CURIAM.

The judgment is affirmed by an equally divided Court.

MR. JUSTICE BRENNAN took no part in the consideration or decision of this case.

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